

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:2227  
ANSWERED ON:22.08.2013  
DIGITALISATION OF CABLE TV  
Naik Dr. Sanjeev Ganesh

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the people are facing problems after the digitalization of cable TV in the country;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the steps being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (c): No such report / study has been brought to the notice of the Government. However, complaints from consumers regarding certain services in Digital Addressable Systems (DAS) areas received from time to time are forwarded to the service providers for redressal. Digitisation of Cable Television has numerous benefits for all the stakeholders of the sector including consumers. The consumers get better signal quality for all the subscribed channels and they have a lot more choice of channels and services, such as interactive value added services, triple play with broadband, movie on demand etc., to choose from. Further, they can subscribe for only those specific channels and services which they intend to watch and subscribe to, and budget their bills accordingly.

To protect the interest of consumers and to facilitate smooth implementation of Digital Addressable Cable TV Systems (DAS), Telecom Regulatory Authority of India (TRAI) has laid down the regulatory framework for DAS. It includes interconnection regulation, Tariff order, quality of service regulation and consumer grievance redressal regulations. Adequate safeguards have been provided to the subscribers of Digital Addressable Systems in these regulations/ orders. Besides this, TRAI has notified a tariff order prescribing standard tariff package for Set Top Box (STB) to ensure availability of the STBs / Consumer Premises Equipments (CPEs) to the subscribers on reasonable terms and conditions and to provide an easy exit option, in case they want to switch services from one service provider/ platform to another for any reason.

The copies of regulations, tariff orders notified by TRAI from time to time are available on their website – [www.traai.gov.in](http://www.traai.gov.in).